

CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH

RA 302/2001

in

OA 1424/2000

38

New Delhi this the 7th day of September, 2001

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J).
Hon'ble Shri G.S. Tampi, Member (A).

N.K. Verma.

... Review Applicant.

Versus

Union of India & Ors.

... Respondents.

O R D E R (By Circulation)

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J).

We have perused the Review Application and the Notification dated 17.4.1998, placed on record.

2. At the time when the oral order dated 9.8.2001 was passed, on a question to clarify the position regarding the jurisdiction of the Tribunal to hear the matter relating to the Central Pollution Control Board (CPCB), learned proxy counsel for the applicant sought permission to withdraw the O.A. Now that the aforesaid Notification has been placed on record in the Review Application and noting that the CPCB has been included in the list of organisations which come within the jurisdiction of this Tribunal, which ought to have been brought to our notice at the relevant time, in the

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interest of justice, RA 302/2001 is allowed.

3. Accordingly, the order dated 9.8.2001 in OA 1424/2000 is recalled.

4. List O.A. 1424/2000 for hearing on 27.9.2001.

5. Let a copy of this order be issued to both the parties immediately.

(Govindan S. Tampli)
Member(A)

SRD

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Vice Chairman(J)